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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH PUNE
ORIGINAL APPLICATION NO. 88/2024 (WZ)**

IN THE MATTER OF:

Siddharth Ambaji Patil & Anr, ----- Applicant

Versus

Pen Municipal Council & Ors. ----- Respondents

AFFIDAVIT

I, Jivan Laxman Patil, age 48 years, working as Chief officer Pen Municipal council, office at Pen Municipal Council, Pen, District Raigad, Maharashtra do hereby solemnly affirm and say as under:-

1. That, I am authorized on behalf of the Respondent no. 1 Pen Municipal Council in the above noted case and as such I am fully conversant with the facts and proceedings of the case competent to swear on behalf of the petitioner.
2. That, I have read and understood the contents of para 1 to and page no. to of the accompanying reply affidavit & objection to report of Joint Committee constituted by the Hon'ble National Green Tribunal, Pune Bench in O.A. no. 88 of 2024 (WZ) and the documents annexed along with it and say that the facts stated herein are true and correct to my knowledge and belief.
3. That, I have read and understood the contents of the reply affidavit - objection and I say that the contents thereof are true and correct to my knowledge & belief.
4. That the Annexures filed with the reply affidavit - objection are true and correct copies of the originals.

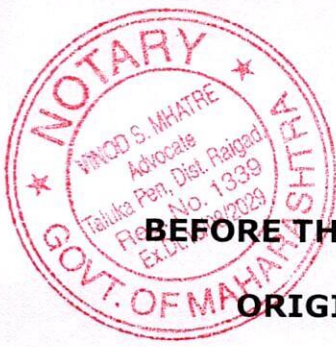



Chief Officer, DEPONENT
Pen Municipal Council



Chief Officer
Municipal Council





**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH PUNE
ORIGINAL APPLICATION NO. 88/2024 (WZ)**

IN THE MATTER OF:

Siddharth Ambaji Patil

----- Applicant

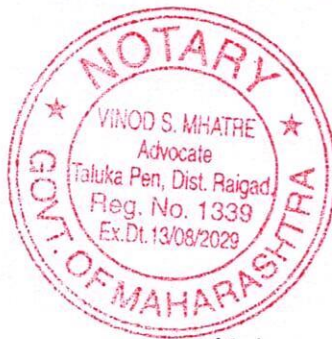
Versus

Pen Municipal Council & Ors.

----- Respondents

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1.	The copy of the additional affidavit	1-13
2.	The true copy of the authorization is annexed herewith as <u>Annexure - A</u>	14-34
3.	The true copy of Mojani Plan Map & Gatbook is annexed herewith as <u>Annexure - B</u>	35-39
4.	The true copy of photographs of hill and pipe is annexed herewith as <u>Annexure - C</u>	40-41
5.	The true copy of photograph of Compound wall and pipe is annexed herewith as <u>Annexure - D</u>	42

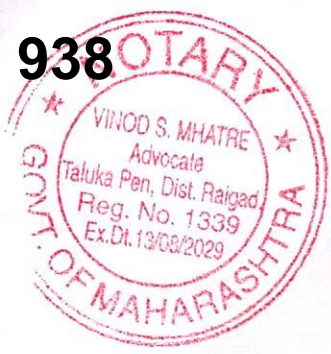
Filed by:



Preshit Surshe,

(Advocate for Respondent no.1)

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH PUNE
ORIGINAL APPLICATION NO. 88/2024 (WZ)**

IN THE MATTER OF:

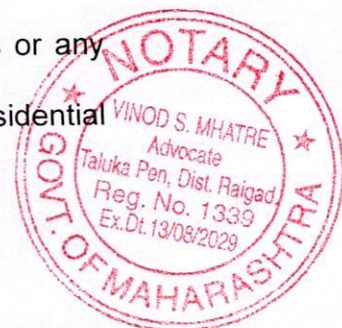
Siddharth Ambaji Patil & Anr, -----Applicant

Versus

Pen Municipal Council & Ors. -----Respondents

**REPLY - OBJECTION TO THE JOINT COMMITTEE
REPORT DATED 07.11.2024 ON BEHALF OF THE
RESPONDENT NO. 1:**

1) The answering Respondent respectfully submit at the outset that the Respondent. No.1 is duty bound and have utmost concern for environment conservation and protection. The Respondent no.1 is the Municipal Council of the Taluka Pen in Raigad District of Maharashtra. It is a small town and the administration, upkeep and smooth working of the civic life of the residents of the Pen town is ensured by the Respondent no.1 with due regards to the laws and legal framework as applicable. The Pen town being a small town has mixed pattern of life and the residence of the Pen town have rural as well as semi-urban traits of living their life. It is important to note that Pen town and its outskirts is not an industrial area and does not have any hazardous chemical factories or any chemical factories. The waste generated out of the residential



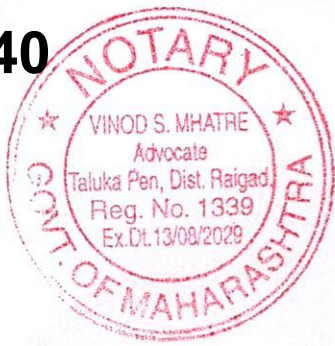


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and at the most, commercial area having shops and restaurants is the garbage which is bio-degradable and household waste. Having considered this kind of generation of the waste/ garbage the Respondent no.1 is highly sensitive and conducting efficient manner of waste management. Applicant has raised a grievance in the Application that the answering Respondents no. 1 polluted his land that is having paddy crop cultivation and has affected the land, its soil and his future income out of the said land. However, the answering Respondent no.1 humbly and with utmost respect to this Hon'ble Commission submits that the Applicant has not come to the court with clean hands and his Application is having ulterior motive to earn unfair gratification and heavy amount in the garb of seeking compensation.

- 2) Further answering Respondent respectfully submits that the Report dated 07.11.2024 is not final and inconclusive as the Joint Committee itself makes observation at page 492 in table vi – that "it was informed by Pen Municipal Council that currently rainy season is ongoing in the area and therefore, it is not possible to collect dry soil sample as per the requirement of soil sampling for testing the parameters specified in point no. (iii). It was decided that the Joint Committee will conduct next site specified in above point no. (iv)." The answering Respondent humbly states that the Joint Committee was not able to collect dry soil sample for testing even in the second visit on 24.09.2024 and the testing was



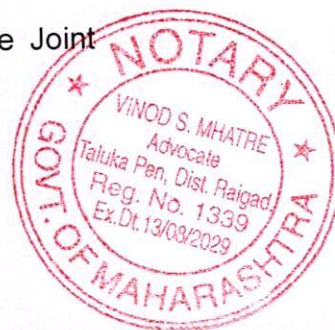


conducted after drying the wet soil sample that was collected in the site visit of the Joint Committee. The answering Respondent respectfully state that such procedure adopted for testing is wrong and there is in fact tampering with the soil sample. Thus, the findings of the Joint Committee cannot be relied upon in deciding the liability of the Respondent no.1.

3) The Joint Committee is in fact functioning contrary to its own decision taken and mention on page no.441 at para 4 where it is stated that: "4. Some of the important decisions taken by the joint committee are:

- To follow-up the Agriculture Dept. for collection and analysis of soil samples from the alleged lands belonging to the Applicants as well as reference solid samples from the nearby locations(s). As suggested by the end of rainy season i.e. to ensure that the availability of soil samples in dried condition;"

4) Further the Joint Committee at page no.492 at para vi in the table states that "the joint committee in presence of the Applicants shall collect soil samples from the alleged lands belonging to the Applicants and also collect ground water samples in & around the soil waste facility. However the answering Respondent no.1 with utmost respect and in the most responsible manner, on affidavit, states that the Joint



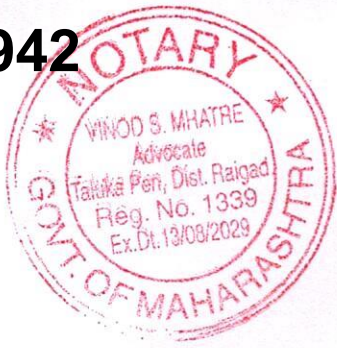


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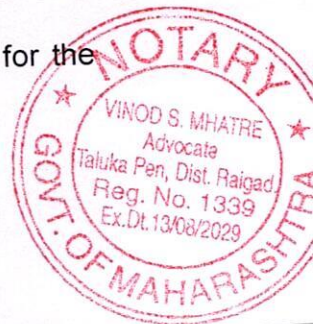
Committee has not collected any ground water samples from the land in question.

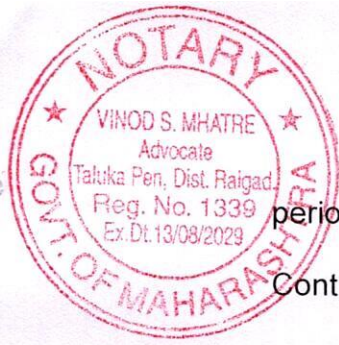
- 5) The Answering Respondent no.1 seeks to point out that the Applicant is having political influence having political background from his parents' side. The Answering Respondent no.1 humbly and most respectfully rushes to submit here that the Respondent is not making any comment on the character of the Applicant or do not intent to disrespect or defame the Applicant but only wants to humbly submit that the answering Respondent no.1 is duty bound to every citizen equally and the Applicant cannot be allowed to be gratified unfairly. The following submission are made in support of this ground and contention.
- 6) The Applicant is not an agriculturist but is a medical professional. He had purchased the land in question being survey number 157 and 158 in the year 2008. Since then, the Applicant has neither cultivate any paddy crop as per his claim not made any other cultivation of any type of crop or tress. In fact, there are no trees of vegetation made by him on the said land. Simply by stating that the revenue records shows that the paddy is being cultivated dose not suffice his claim. In fact, if the record of the said land are inspected minutely there is no mention of any standing crop or any cultivation of the crop.





- 7) The answering Respondent respectfully submit that Applicant has not come with clean hands before this Hon'ble Tribunal. The Applicant in para 12.20 – (i) states the value of the land of Survey no. 157 admeasuring 47 Gunthas to be Rs. 13,88,474/- and the value of the land of Survey no. 158 admeasuring 30.60 Gunthas to be Rs. 6,27,636/-. Thus, the total amount of the value of the land S.no.157 & S.no. 158 is Rs. 20,16,110/-. The compensation claimed and sought for the alleged violation is exorbitantly exceeding any reasonable assessment of any alleged violation and is many more times the actual value of the land. The answering Respondent submits with utmost respect that the compensation ought to be based within the legal framework including Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of hazardous Waste and Penalty” issued by CPCB in January 2016.
- 8) The Applicant claims that the Answering Respondent no.1 does not have authorization for carrying out the treatment process. The Applicant is wrong is making such unsupported claims. The Maharashtra Pollution Control Board has provided the permission and authorization and only as per such authorization the Answering Respondent no.1 has been carrying out such treatment process. The copy of the authorization letter dated 30.09.2021 for the period until 31.12.2023 and authorization letter dated 16.12.2024 for the

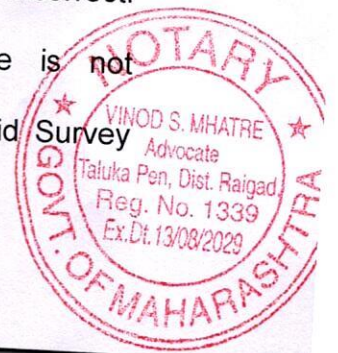


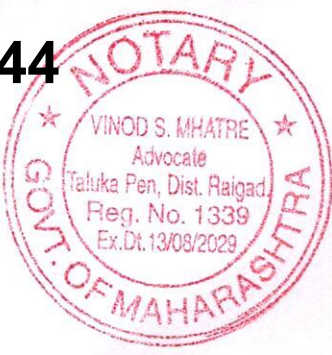


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 period until 31.12.2025 issued by the Maharashtra Pollution Control Board is annexed herewith **Annexure no.A**

9) It is important to note that the waste that is treated at the survey number 156 belonging to the answering Respondent no.1 is household waste, and waste generated from the residential and at the most shops and restaurant area of the Pen town. There is no hazardous chemical or any such waste from any industrial establishment that is discharged on the said site of waste treatment. It is mentioned in the Joint Committee Report that the waste had entered "slightly" in survey No. 157 only in October 2016. It is shown on the map that the waste had entered in the area on the North west tip of the survey no. 157 which being portrayed as part of the S.no. 157. On the other hand, the "Mojani plan" Map or the "Gatbook Map" of the revenue different does not show the said tip of the land belonging to the Applicant and in reality there is difference between Gat book map and Mojani Map. Thus, the alleged time period for the waste crossing into the land S.no.157 in October 2016 is incorrect. In fact, the map shown in February 2019 does not show any waste on the North-west tip of survey no.157. Further observation is that in March 2024 the waste covered survey no.157. If the Mojani map is considered and the said land is appropriately examined it is clear that the claim of the Applicant is incorrect.

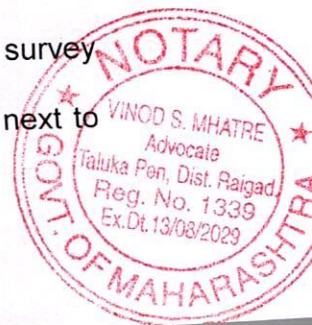
The North portion show in the google image is not corresponding to the Gav Mojani record of the said Survey

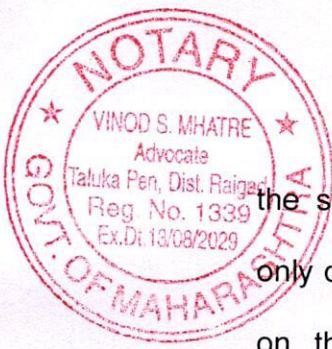




numbers and revenue office maps. Accordingly, the waste entering into the S.No.157 is shown by the Applicant in the October 2016 whereas in fact by abiding to the "Mojani" the period from which the waste can be seen to have entered in S.No.157 North-West tip is from February 2019. Therefore, there is substantial discrepancy of three years in the data that is being present by the Applicant and the actual ground level factual situation. The said "Mojani" Map is being annexed herewith as **Annexure no.B**

10)The alleged contamination of the soil of the land of each survey number -S.no.157 & S.no.158 of the Applicant due to the discharge of leachate is incorrect observation. The answering Respondent no. 1 humbly states that the alleged discharge of leachate is not supported by the facts of the actual site of the land in question. The Respondent submits that the topography of the land in question is that there is a hill and forest area and then the land of Survey number 156 (owned by Respondent no.1) starts, thereafter there is starting of the boundary of the Applicant's land survey no.157 and thereafter survey no.158. It is pertinent to note that during monsoon season, there is huge amount of water flow that comes from the forest and hill area. Such water is natural, non-contaminated and contains natural minerals, soil mixed in water and increases the fertility of the soil. Such water is guided through pipes passing underneath of the survey number 156 containing garbage and is let out in land next to





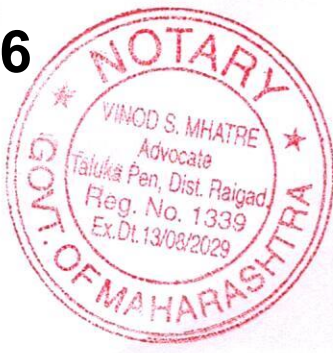
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the survey no.156. Therefore, as there is soil mixed water only during raining season there was spotting of wet land soil on the survey no.157 & 158. This is not a year long phenomenon and as the Joint Committee conducted survey in September 2024, i.e. after the monsoon season there is observation made with regards to the leachate found in the land of the Applicant. The Answering Respondent is humbly submitting that Respondent in no manner averse to its administrative responsibility or its duties towards environment. However, the alleged contamination of soil of serious level due to leachate is incorrect observation. The photographs of the hill view and the land following thereafter is being submitted herein as **Annexure no. C** . It is also important to note that there are no flies or foul smell as alleged by the Applicant as the said land is total dry area

- 11)The answering Respondent no.1 respectfully submits that the survey no. 157 & 158 belonging to the Applicant is totally cleared and there is no waste remaining there. The answering Respondent has undertaken all the work to make sure that the land of the Applicant is cleared and remains un-disturbed. It is pertinent to mention that the Applicant has claimed contamination of ground water level. However, the Joint Committee has observed that there is necessity to make further detailed study of this phenomenon. The answering Respondent also seeks to mention that the Respondent no. 8

–Central Ground Water Board has made submission before



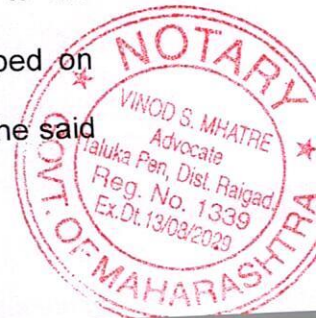


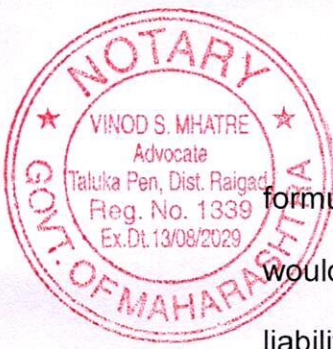
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this Hon'ble Tribunal that there is no claim against them and has not filed any reply. Having regards to such present situation the answering Respondent respectfully and in the utmost humble manner submit that the claim of the Applicant not supported with firm study and evidence. As of today, the said issue is not having final and conclusive study. The said claim deserves to be rejected.

12) The Applicant has started the construction of the wall diving and separating the S.no.156 from S. no. 157 & 158. It is pertinent to mention here that such construction of wall is being carried out after appropriate permission and budget allocation made in that regard. The Photographs annexed above will clearly show that the separating wall is already under construction as per legal procedure applicable in such situations as **Annexure no. D**

13) The formula prepared by the Joint Committee for providing environmental compensation relates to the number of days of violation and the number of days of waste not processed by the Pen Municipal Council. However, the formula does not take into account as to how much waste was dumped on the applicant's land and how much damage was done to the applicant's land. Therefore, it can be understood from the formula that the environmental compensation being prepared by the formula has no connection with the damage to the applicant's land. For example, even if waste is dumped on one square meter of the applicant's land, by applying the said





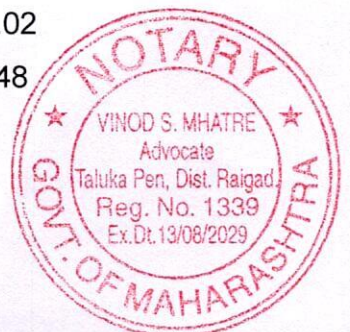
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formula and calculating the compensation amount, the result would be that the Municipal Council would be imposed with liability of paying the same amount of environmental compensation by the formula as is suggested by the Joint Committee in the present Report. It is also important to note that the said Joint Committee assumes that the Respondent no.1 Pen Municipal Council has not at all disposed off or treated the waste appropriately and the "disposed waste" is taken by the Joint Committee to be zero. However, the same is not the actual facts and during the period in question the Respondent no.1 – Pen Municipal Council has in fact disposed off approximately 80% waste that was generated during this period.

14) For the kind perusal of this Hon'ble Tribunal the calculation by applying the said formula is as follows:

- 1.) Waste generation = 3.7852 MT/Kg
- 2.) Waste disposed as per the rules = 0
- 3.) Marginal cost of environmental externality = 0.01 lac/days
- 4.) Total No. of days of violation(N) = 3033 days

$$\begin{aligned} EC &= 2.4 (\text{Waste generation} - \text{Waste Disposed as per the rules}) + 0.02 (\text{Waste Generation} - \text{Waste Disposed as per the rules}) \times N + \text{Marginal cost of Environmental Externality} \times (\text{Waste Generation} - \text{Waste Disposed as per the rules}) \times N \\ &= 2.4 \times 3.7852 + 0.02 (3.7852) \times 3033 + 0.01 \times (3.7852) \times 3033 = 9.08448 \end{aligned}$$

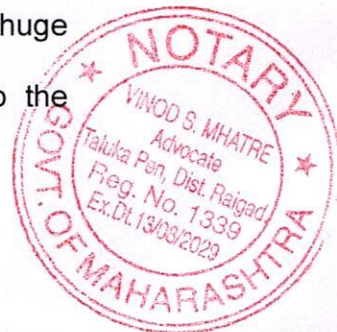




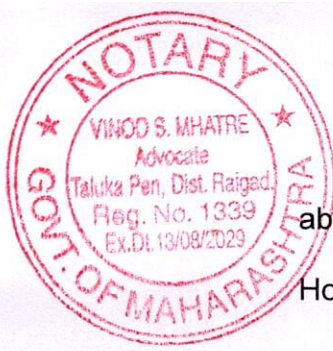
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+229.610232+114.805116 = 353.499828 (lac) =
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5.) The answering Respondent respectfully submits that the Respondent is duty bound towards this Hon'ble Tribunal and its direction. Similarly, the Applicant is bound by the laws relating to conservation, protection and rehabilitation of the environment. In the present case the answering Respondent seeks to point out that the Applicant is trying making attempt to achieve his personal agenda of seeking amount through present Application. In the event that on the basis of firm study and evidence, the relief is granted in the present Application, the Applicant's land could be restored and rehabilitated by putting appropriate fertile soil cover, making efforts to do plantation and vegetation in the said area. The answering Respondent humbly and most respectfully submit that the environmental issues having a very thin line of boundaries being share with civil-recovery kind of dispute that requires appropriate evidence and cross-examination of witnesses providing corroboration of direct evidence to support the recovery claims of any litigant. In the present case the answering Respondent humbly and most respectfully submit that the Applicant ought not be allowed to use the proceeding relating to environment protection and consequential relief granted for satisfying his personal motive of making recovery of huge amount from Government bodies. Having regard to the



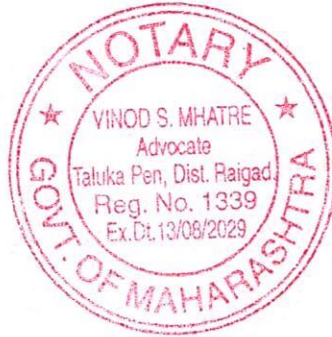
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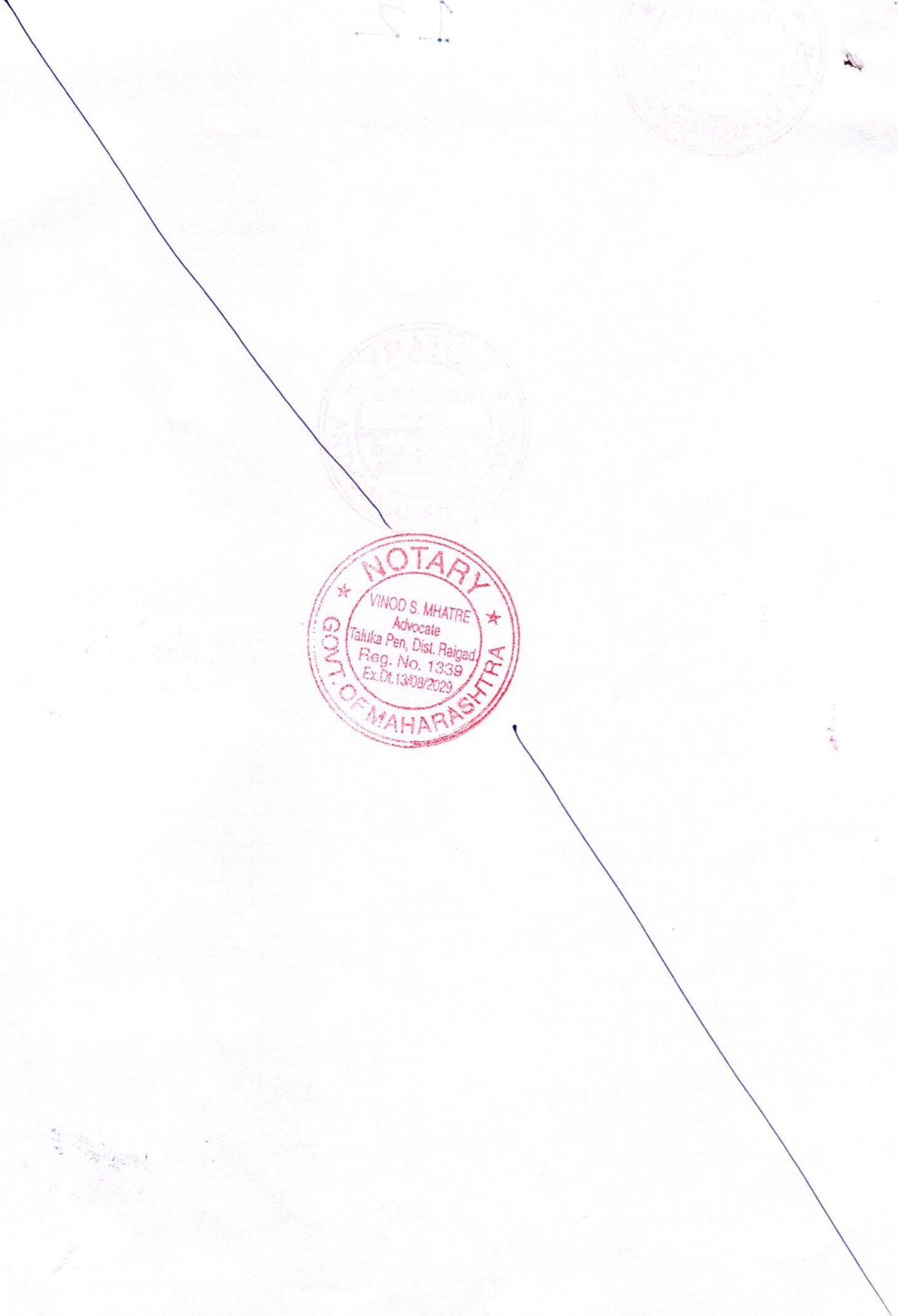
above submission the Applicant is duty bound by this Hon'ble tribunal and seeks justice.

Place: Pune

Date:20.01.2025
Through
Advocate for the
Respondent no.1.



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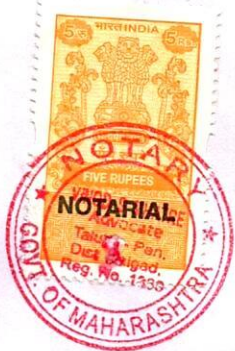
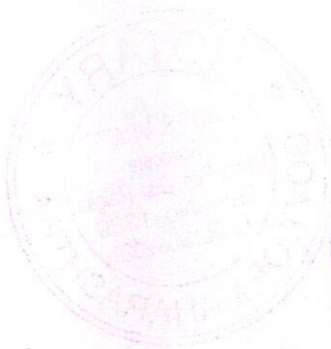
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VERIFICATION

I, Jivan Laxman Patil, age 48 years, working as Chief officer Pen Municipal council, office at Pen Municipal Council, Pen, District Raigad, Maharashtra do hereby state on oath that, the contents of para nos. to are true and correct to the best of my personal knowledge and belief.

Hence verified at Pen on 23/01/2025



DEPONENT
[Signature]
Chief Officer,
Pen Municipal Council

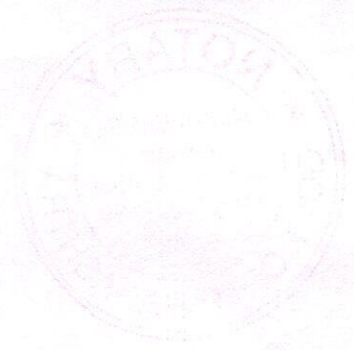
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Date. 22 JAN 2025

Notary is not Responsible
for the Contents of this
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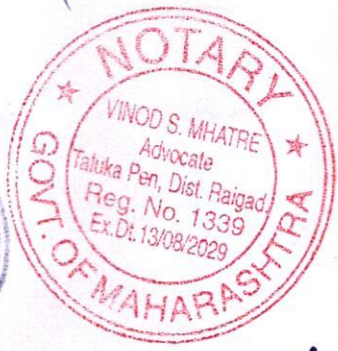
AFFIDAVIT
Solemnly affirmed before me
By: Jivan Laxman patil
P/o. Chit. officer Pen Municipal
Tal. Pen Dist. Raigad
Who is Identified by :-
By whom know Personally. *[Signature]*



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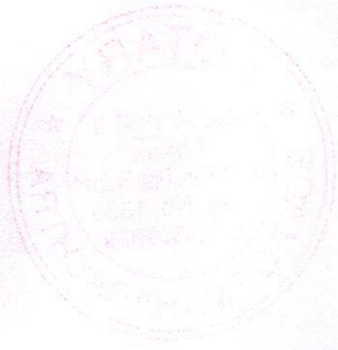
Chief Officer,
Pen Municipal Council



Notary is not responsible
for the contents of the
Documents.

NOTED & REGISTERED
Page No. 18
Date 5 JAN 2025

APPROVED
I hereby certify that the
contents of the above
document are true and
correct as per the
contents of the
document.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022- 27576034
022-27572620
Fax : 022- 27562132
Email : roralgad@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Regional Office Raigad,
Raigad Bhavan, 6th floor,
Sector - 11,
C.B.D Dalapur
Navl Mumbai - 400614

LETTER OF MUNICIPAL SOLID WASTE AUTHORIZATION

MPCB/ROR/MSWA/2109000005

Date: 30.09, 2021

FORM-II
[Sec - Rule 16 (1)]

To,
The Chief Officer,
Pen Municipal Council,
Tal-Pen, Dist- Raigad.

Sub: Authorization under Solid Waste Management Rules, 2016.

Ref: Your online application for grant of authorization UAN NO. MPCB-MSW-AUTH-0000000637.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes, The Chief Officer, Pen Municipal Council, Pen to set up and operate waste processing /recycling/treatment/disposal facility at Survey no. 156, Vill. - Ambeghar, Dist Tal. - Pen, Dist. Raigad. Area 1.05 hector, site to comply the terms & conditions of authorization (including the standards to be complied with) attached to this authorization in Annexure I.

Sr. No	Name of Agency	Responsibility	Waste quantity	Location	Technology
1	Pen Municipal Council	Implementation of MSW Rules on its own, and/or by appointing agency (s), for infrastructure development for collections, storage, segregation, transport, processing and disposal facility (Schedule*-II,III,IV)	15 MT/day	Survey no. 156, Ambeghar, area 1.05 hector, Pen	As per parametes laid down in Schedule*- II

*Schedule refers to Schedule appended in Municipal Solid Waste (Management & Handling) Rules 2016

Pen Municipal Council.



1. The authorization is hereby granted to operate the facility for processing, treatment and disposal of solid waste.
2. The validity of the authorization is till 31/12/2023. After the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

For AND ON BEHALF OF M.P.C. BOARD

(V. V. Killedar)
30/9/2021

(V. V. Killedar)

I/c. Regional Officer, Raigad

D. A. - Annexure- I and II

Copy f. w. cs-

The District Collector, Raigad - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:
Sub Regional Officer, Raigad - II MPCB, - For necessary action.



ANNEXURE -I

Terms & Conditions to set up and operate waste processing/ treatment/disposal facility by Chief Officer, Pen Municipal Council, at Survey no. 156, Vill. - Ambeghar, Dist Tal. - Pen, Dist. Raigad. Area 1.05 hector, site

1. 15.0 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below
 - I. Composting / Biomethanisation & power generation.
 - II. Bottom residue of Biomethane plant being organic can be used as manure for gardening & agriculture purpose.
 - III. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
 - IV. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off at authorised landfill site only.

Note :

1] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.

1. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
2. The council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
3. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary in charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
4. The inert created during handling and processing of MSW, operator of facility shall install integrated facility for handling of inert material.
5. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
6. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
7. Raw waste material shall not be dumped/stored temporary at this site.
8. All recyclable material shall be segregated at source and before receiving at disposal site.

9. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the council.
10. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation.
11. The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.
12. The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
13. Council shall submit short term & Long term EMP & DMP shall prepared & shall implemented by Council.
14. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

For AND ON BEHALF OF M.P.C. BOARD

(V. V. Killedar)

I/c. Regional Officer, Raigad

- Note
- 1] Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road-waste, road dust, silt from open drains & similarly non-toxic inert material, without any prior preparation. After filling, such sites should preferably be reserved as open spaces, parks, playgrounds, exhibition-grounds or parking - lots with trees.
 - 2] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
 - 3] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.
 - 4] The waste shall be transported in closed vehicles to avoid scattering and odour nuisance.



ANNEXURE-II

1. Conditions for Landfill sites -
 - i. The landfill site shall be finalized in accordance with the approval of District level site selection committee, constituted by Water Supply and Sanitation Dept. Govt. of Maharashtra dt. 26/08/2003 and MPCB Check list issued vide No. B-4746 dt. 05/08/2003.
 - ii. The landfill site shall be planned and designed with proper documentation of phased construction plan as well as closure plan.
 - iii. Bio-medical waste shall be disposed off in accordance with the Bio Medical Waste (Management & Handling) Rules, 1998 amended therein and Hazardous Waste shall be management in accordance with the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended thereof.
 - iii. The landfill site shall be large enough to last for 20 to 25 years.
 - iv. The landfill site shall be away from habitation, clusters, forest areas, water bodies, monuments, national parks, wet lands and places of important cultural, historical or religious interests.
 - v. A buffer zone shall be maintained around landfill site and shall be incorporated in the Town Planning Department's land-use plans with the approval of Urban Development Department, Govt. of Maharashtra.
 - vi. Landfill site should be 20 Kms away from airport including airbase. Necessary approval of airport or air base authorities prior to the setting up the landfill site shall be obtained in case where the site is to be located Within 20 Km of an airport or an airbase.

2. Facilities at the site :
 - i. Landfill site shall be fenced, and hedged and provided with proper gate to Monitor incoming vehicles or other modes of transportation.
 - ii. The landfill site shall be protected to prevent entry of unauthorized persons and stray animals.
 - iii. Approach and other internal roads for free movements of vehicles and other machineries shall exist at the landfill site.
 - iv. The landfill site shall have wastes inspection facilities to monitor waste brought in for landfill, office facilities for record keeping and shelter for keeping equipments and machineries including pollution monitoring equipments.
 - v. Provisions like weigh bridge to measure quantity of waste brought at landfill Site, fire protection equipments and other facilities as may be required shall be provided.
 - vi. Utilities such as drinking water (preferably bathing facilities for workers) and lighting arrangements for easy landfill operations when carried out in night hours shall be provided.
 - vii. Safety provisions including health inspection of workers at landfill site shall be periodically made.



3. Specifications for land filling :

- i. Waste subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- ii. Wastes shall be covered immediately or at the end of each working day with Minimum 10 cm of soil, inert debris or construction material till such time wastes processing facilities for composting or recycling or energy recovery are set up as per schedule-I.
- iii. Prior to commencement of monsoon season and intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and gardening to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run off away from the active cell of the landfill.
- iv. After completion of landfill, the final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications
viz. - a. The final cover shall have barrier soil layer comprising of 60 cm of clay or amended soil with permeability less than 1×10^{-7} cm/sec.
b. On top of barrier soil layer, there shall be drainage layer of 15 cm.
c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

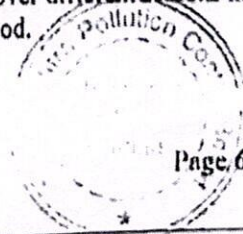
4. Pollution Prevention -

In order to prevent pollution control problems from landfill operations the following provisions shall be made, namely :-

- a] Diversion of storm water drain to minimize leachates generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
- b] Construction of non permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) minimum liner specifications shall be composite barrier having 1.5 mm high density polyethylene (HDPE) geomembrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer.
- c] Provisions for management of leachates collection and treatment shall be made. The treated leachates shall meet the standards specified in Schedule-IV.
- d] Prevention of run-off from landfill area entering any stream, river, lake or pond.

5. Water Quality Monitoring:-

- i. Before establishing landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meters of the periphery of landfill site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit as decided by the Ground Water Board or the State Board. Such monitoring shall be carried out to cover different seasons in a year that is, summer, monsoon and post monsoon period.



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- ii. Usage of groundwater in and around landfill sites for any purposes (including drinking and irrigation) is to be considered after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

S. No.	Parameters	IS 10500:2012, Edition 2.2(2003-09) Desirable limit (mg/l except for pH)
1	Arsenic	0.01
2	Cadmium	0.01
3	Chromium	0.05
4	Copper	0.05
5	Cynide	0.05
6	Lead	0.05
7	Mercury	0.001
8	Nickel	-
9	Nitrate as NO ₃	45
10	pH	6.5-8.5
11	Iron	0.3
12	Total hardness (as CaCO ₃)	300
13	Chlorides	250
14	Dissolved solids	500
15	Phenolic compounds (as C ₆ H ₅ OH)	0.001
16	Zinc	5
17	Sulphate (as SO ₄)	200

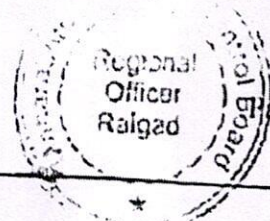
6. **Ambient Air Quality Monitoring:**
i. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S. No.	Parameters	Acceptable levels
1	Sulphur Dioxide	80 ug/m ³ (24 hrs)
2	Suspended Particulate Matter	500 ug/m ³ (24 hrs)
3	Methane	Not to exceed 25% of the lower explosive limit (equivalent to 650 mg/m ³)
4	Ammonia daily average (sample duration 24 hrs)	0.4 mg/m ³ (400 ug/m ³)
5	Carbon monoxide	1 hour average : 2 mg/m ³ 8 hour average : 1 mg/m ³

- ii. The ambient air quality monitoring shall be carried out by the concerned authority as per the following schedule, viz.

- Six times in a year for cities having population of more than 50 lakhs.
- Four times in a year for cities having population between 10 & 50 lakhs.
- Two times in a year for town or cities having population between 1 & 10 lakhs.

- iii. The local municipal authority or operator of facility as per their responsibility as determined by their contract, shall be responsible for the reimbursement of the sampling and analytical charges to MPCB as per the polluter pays principle.



7. Plantation at landfill site :

A vegetative cover shall be provided over the completed site in accordance with the following specifications, viz.

- a. Selection of locally adopted non edible perennial plants that resistant to brought an extreme temperatures shall be allowed to grow,
- b. The plants grown be such that their roots do not penetrate more than 30 cm. This condition shall apply till the landfill site is stabilized.
- c. Selected plants shall have ability to thrive low nutrient soil with minimum nutrients addition.
- d. Plantation to be made in sufficient density to minimized soil erosion.

8. Closure of landfill site and Post-care:

- i. The Post-care of landfill site shall be conducted for at least 15 years and long term monitoring or care plan shall consist of the following, viz.
 - a. Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover,
 - b. Monitoring leachates collection system in accordance with the requirement,
 - c. Monitoring of ground water in accordance with the requirements and maintaining ground water quality.
 - d. Maintaining and operating the landfill gas collection system to meet the Standards.
- ii. Use of landfill site after 15 years of post closure monitoring can be considered for human settlement or otherwise only after ensuring that gases and leachates analysis comply with the specified standards.

9. Standards for Composting and Treated Leachates -

- i. The waste processing or disposal facilities shall include composting, palletisation, energy recovery or any other facility based on state-of the art technology duly approved by the Central Pollution Control Board.
- ii. In case of engagement of private agency by the municipal authority, a specific agreement between the municipal authority and the private agency shall be made particularly, for supply of solid waste and other relevant terms and conditions.
- iii. In order to prevent pollution problems from compost plant and other processing facilities, the following shall be complied with, namely :-
 - a) The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
 - b) Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
 - c) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non- recyclables shall be sent for well designed landfill sites(s);
 - d) In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay 50 cm thick, having

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permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface runoff;

- e) Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down wind direction on the boundary of processing plant;
- f) In case of breakdown or maintenance of plant, waste infect shall be stopped and arrangements be worked out for diversion of waste to the landfill site.

- iv. In order to ensure safe application of compost, the following specification for compost quality shall be met, namely;

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio) Organic Compost (FCO 2009)
Arsenic	10
Cadmium	5
Chromium	50
Copper	300
Lead	100
Mercury	0.15
Nickel	50
Zinc	1,000
C/N ratio	<20
pH	5.5 to 8.5

Compost (final product) exceeding the above stated concentration limit shall not be used for food crops. However, it may be utilized for purpose other than growing food crops.

- v. The disposal of treated leachates shall follow the following standards, namely :-

Sr. No.	Parameter	Standards (Mode of disposal)		
		Island surface water	Public sewers	Land disposal
1	Suspended solids, mg/l. max	100	600	200
2	Dissolved solids (inorganic) mg/l. max	2,100	2,100	2,100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l. max	50	50	-
5	Total Kjeldahl nitrogen (as N), mg/l. max	100	-	-
6	Biological oxygen demand (3 days at 27 C) max, mg/l	30	350	100
7	Chemical oxygen demand, mg/l. max	250	-	-
8	Arsenic (as As), mg/l. max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l. max	0.01	0.01	-
10	Lead (as pb), mg/l. max	0.1	1	-
11	cadmium (as cd), mg/l. max	2	1	-
12	Total chromium (as Cr), mg/l. max	2	2	-
13	Copper (as Cu), mg/l. max	3	3	-
14	Zinc (as zn), mg/l. max	5	15	-
15	Nickel (as Ni), mg/l. max	3	3	-

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16	Cynide (as Cn), mg/l, max	0.2	2	0.2
17	Chloride (as Cl), mg/l, max	1,000	1,000	600
18	Fluoride (as F), mg/l, max	2	1.5	-
19	Phenolic Compounds (as C ₆ H ₅ OH), mg/l, max	1	5	-

Note: While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.

For AND ON BEHALF OF M.P.C. BOARD



(V. V. Killedar)
30/9/2021
(V. V. Killedar)
S/c. Regional Officer, Raigad

Maharashtra Pollution Control Board



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Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

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APPLICATION FOR OBTAINING THE AUTHORIZATION

To : The Member secretary,
Maharashtra Pollution Control Board

1. Name of the municipal authority/ Name of the agency appointed by the municipal authority

Pen Municipal Council

2. Correspondence Address

Gat no. 156 at post Ambegaon Tal. Pe, Dist. Raigad

Telephone No.

02143252023

Fax No.

3. Nodal Officer (Officer authorised by the municipal authority or gency responsible for operation of processing disposal facility)

Mr Jeevan Laxman Patil

Designation of officer

Chief officer

4. Authorization applied for (Please select)

Setting up & operation of waste processing facility

5.1 Processing of waste

i. Location of site

Gat no. 156 at post Ambegaon
Tal. Pe, Dist. Raigad

ii. Name of waste processing technology

Windrow Composting

iii. Details of processing technology

Wet waste processed by
windrow composting and
compost is generated

iv. Quantity of waste to be processed per day

16

v. Site clearance from local authority

Yes

vi. Details of agreement between municipal authority and operating agency

Ratnaprabha Facility Services
LLP Bhosari Pune work order
date. 25/07/2023 work started
-01/08/2023

vii. Utilization programme for waste processed(Product utilization)

100% wet waste is processed

viii. Methodology for disposal of waste processing rejects (Quantity and Quality)

Simple land filling. Uner SBM 2.0
Sanitific landfill is under process

ix. Measures to be taken for prevention and control of environmental pollution

Leachate tank is available for
storage and evaporation of wet
waste leachate .

x. Investment on project and expected returns

253.23217

xi. Measures to be taken for safety of workers working in the plant

All personal protective
equipment is given to workers
on site.

5.2 Disposal of waste

i. Number of sites identified

1

ii. Layout maps of site

1

iii. Quantity of waste to be disposed per day

16

iv. Nature and composition of waste

wet waste. dry waste, Domestic
Hazardous waste, Sanitary
Waste, E waste and C and D
waste.

v. Details of methodology or criteria followed for site selection

Site is away from water source,
adidquate amount of space.

vi. Details of existing site under operation

0

vii. Methodology and operational details of landfilling

Simple land filling. Uner SBM 2.0
Sanitific landfill is under process

viii. Measures taken to check environmental pollution

Authorization taken on
30/09/2021, and it expired on
31/12/2023

Maharashtra Pollution Control Board
(Regional Office Raigad)

Telex: 2756 2132
2757 2520



Raigad Bhavan 6th Floor
Sector 11, C.D.O. Bhalgaon
Navi Mumbai - 401 014

No MPCB/ROR/TF/...

Dated: 19/08/2004

FORM-III
[See Rule 6 (3)]

To:

The Chief Officer,
Municipal Council Pen,
Dist Raigad.

Ref- Your application for grant of authorisation received through
SRO, Raigad-II, vide letter No SRO/II/TF/214 dtd. 13/08/04.

The Maharashtra Pollution Control Board after examining the proposal hereby authorises the Chief Officer, Municipal Council Pen, Dist. Raigad, having their administrative office at Municipal Council Pen, Dist. Raigad, to set up and operate waste processing / waste disposal facility at S.No. 156, House No. 1-05-at Ambekar, Tal Pen, Dist Raigad, on the terms and conditions (including the standards to comply) attached to this authorization letter as Annexure-I.

1. The validity of the authorisation is till 14 / 8 / 2005 . After the validity, renewal of authorisation is to be sought.

न नगरपालिका वृत्त

2. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorisation and shall communicate the same in writing.

3. Any violation of the provision of the Municipal Solid Wastes (Management & Handling) Rules, 2000 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1988)

4. Subject to the above mentioned site clearance from competent Govt. Authorities.

D.A.: Annexure-I

V.N. Munde
(V.N. Munde) 19/08/2004
Regional Officer, Raigad.

Copy submitted to:

1) Collector Raigad, Alibag, District-Raigad.

Being one of the implementing authorities having overall responsibility for enforcement of the provisions of Municipal Solid Wastes (M & H) Rules 2000, it is obligatory on your part to see that the Municipal Solid Waste is processed and disposed of in accordance with the said Rules

Copy to

Sub Regional Officer, Raigad-II, MPCB, Navi Mumbai, for necessary action

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022- 27576034
022-27572620
Fax : 022- 27562132
Email : roraigad@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Regional Office Raigad,
Raigad Bhavan, 6th floor,
Sector - 11,
C. B. D. Belapur
Navi Mumbai - 400614

LETTER OF MUNICIPAL SOLID WASTE AUTHORISATION

MPCB/RORMSWA/912000004

Date: 18-12-2019

FORM-II
[Sec - Rule 16 (1)]

To,
The Chief Officer,
Pen Municipal Council,
Tal-Roha, Dist- Raigad.

Sub: Authorization under Solid Waste Management Rules, 2016.

Ref: Your application for grant of authorization.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes, The Chief Officer, Pen Municipal Council, Pen to set up and operate waste processing /recycling/treatment/disposal facility at site Sr. No156, At- Ambeghar, Post-Kamarli, Tal-Pen, Dist. Raigad. site to comply the terms & conditions of authorization (including the standards to be complied with) attached to this authorization in Annexure I.

Sr. No	Name of Agency	Responsibility	Waste quantity	Location	Technology
1	Pen Municipal Council	Implementation of MSW Rules on its own, and/or by appointing agency (s), for infrastructure development for collections, storage, segregation, transport, processing and disposal facility (Schedule*-II,III,IV)	15.0 MT/day (9.0 MT/day-wet waste and 6.0MT/day dry waste as per DEP.)	Sr. No156, At-Ambeghar, Post-Kamarli, Pen, Dist. Raigad.	As per parameter slaid down in Schedule*- II

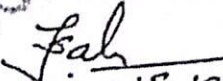
*Schedule refers to Schedule appended in Municipal Solid Waste (Management & Handling) Rules 2016

[Signature]

Page 1 of 10

1. The authorization is hereby granted to operate the facility for processing, treatment and disposal of solid waste.
2. The validity of the authorization is till 31/12/2020. After the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

For AND ON BEHALF OF M.P.C. BOARD


 (J. S. Salunkhe)
 18.12.19
 Regional Officer, Raigad

D. A. - Annexure- I

Copy f. w. cs-

The District Collector, Raigad - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

Sub-Regional Officer, SRO- II MPCB, - For necessary follow up & submit compliance report.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 022- 27576034
022-27572620
Fax : 022- 27562132
Email : roraigad@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Regional Office Raigad,
Raigad Bhavan, 6th floor,
Sector - 11,
C B D Belapur
Navi Mumbai - 400614

LETTER OF MUNICIPAL SOLID WASTE AUTHORISATION

MPCB/RORMSWA/2109000005

Date: 30/03, 2021

FORM-II
[Sec - Rule 16 (1)]

To,
The Chief Officer,
Pen Municipal Council,
Tal-Pen, Dist- Raigad.

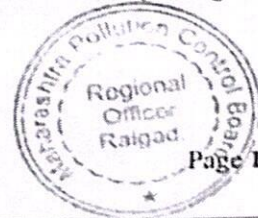
Sub: Authorization under Solid Waste Management Rules, 2016.

Ref: Your online application for grant of authorization UAN NO. MPCB-MSW-AUTH-0000000637.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes, The Chief Officer, Pen Municipal Council, Pen to set up and operate waste processing /recycling/treatment/disposal facility at Survey no. 156, VIII. - Ambeghar, Dist Tal. - Pen, Dist. Raigad. Area 1.05 hector, site to comply the terms & conditions of authorization (including the standards to be complied with) attached to this authorization in Annexure I.

Sr. No	Name of Agency	Responsibility	Waste quantity	Location	Technology
1	Pen Municipal Council	Implementation of MSW Rules on its own, and/or by appointing agency (s), for infrastructure development for collections, storage, segregation, transport, processing and disposal facility (Schedule*-II,III,IV)	15 MT/day	Survey no. 156, Ambeghar, area 1.05 hector, Pen	As per parametes laid down in Schedule*- II

*Schedule refers to Schedule appended in Municipal Solid Waste (Management & Handling) Rules 2016



Page 1 of 10

1. The authorization is hereby granted to operate the facility for processing, treatment and disposal of solid waste.
2. The validity of the authorization is till 31/12/2023. After the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

For AND ON BEHALF OF M.P.C. BOARD

(V. V. Killodkar)
20/5/2021

(V. V. Killodkar)

I/c. Regional Officer, Raigad

D. A. - Annexure-I and II

Copy f. w. cs-

The District Collector, Raigad - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to:

- Sub Regional Officer, Raigad - II MPCB, - For necessary action.





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

APPLICATION FOR OBTAINING THE AUTHORIZATION

To : The Member secretary,
Maharashtra Pollution Control Board

1. Name of the municipal authority/ Name of the agency appointed by the municipal authority

Pen Municipal Council

2. Correspondence Address

Gat no. 156 at post Ambegaon Tal. Pe. Dist. Raigad

Telephone No.

02143252023

Fax No.

3. Nodal Officer (Officer authorised by the municipal authority or gency responsible for operation of processing or disposal facility)

Mr Jeevan Laxman Patil

Designation of officer

Chief officer

4. Authorization applied for (Please select)

Setting up & operation of waste processing facility

5.1 Processing of waste

i. Location of site

Gat no. 156 at post Ambegaon Tal. Pe. Dist. Raigad

ii. Name of waste processing technology

Windrow Composting

iii. Details of processing technology

Wet waste processed by windrow composting and compost is generated

iv. Quantity of waste to be processed per day

16

v. Site clearance from local authority

Yes

vi. Details of agreement between municipal authority and operating agency

Ratnaprabha Facility Services LLP Bhosari Pune work order date. 25/07/2023 work started -01/08/2023

vii. Utilization programme for waste processed(Product utilization)

100% wet waste is processed

viii. Methodology for disposal of waste processing rejects (Quantity and Quality)

Simple land filling. Uner SBM 2.0 Santific landfill is under process

ix. Measures to be taken for prevention and control of environmental pollution

Leachate tank is available for storage and evaporation of wet waste leachate .

x. Investment on project and expected returns

253.23217

xi. Measures to be taken for safety of workers working in the plant

All personal protective equipment is given to workers on site.

5.2 Disposal of waste

i. Number of sites identified

1

ii. Layout maps of site

1

iii. Quantity of waste to be disposed per day

16

iv. Nature and composition of waste

wet waste, dry waste, Domastic Hazardous waste, Sanitary Waste, E waste and C and D waste.

v. Details of methodology or criteria followed for site selection

Site is away from water source, adiquate amount of space.

vi. Details of existing site under operation

0

vii. Methodology and operational deatils of landfilling

Simple land filling. Uner SBM 2.0 Santific landfill is under process

viii. Measures taken to check environmental pollution

Authorization taken on 30/09/2021, and it expired on 31/12/2023

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022- 27576034
 Fax: 022- 27562132
 Website: <http://mpcb.gov.in>
 Email: srraigad2@mpcb.gov.in



Maharashtra Pollution
 Control Board, Raigad
 Bhavan, 6th floor, Sector -
 11, C.B.D Belapur, Navi
 Mumbai.

No: **BO/SRO/MSW_AUTH/SRO-RAIGAD
 II/MSW_AUTH/2412000001**

Dated: **16/12/2024**

FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,
 The Chief Officer,
 Pen Municipal Council, Tal. Pen, Dist. Raigad - 402107.

Subject: Renewal of Authorization under Solid Waste Management Rules, 2016

Reference: [1] Your online application for grant of MSW Authorization vide UAN No. MPCB-MSW_AUTH-0000000975 Dtd. 06/02/2024; [2] Proposed Direction issued by the MPC Board dated 06/09/2024.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner/Chief Officer having administrative office at to set up and operate solid waste processing/ Recycling/ treatment/disposal facility and Scientific Sanitary Landfill site at Address on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate solid waste processing/Recycling/ treatment/disposal facility and Scientific Sanitary Landfill site
2. The Solid Waste Management authorization is valid for the period up to **31-12-2025**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/ Hon'ble National Green Tribunal (NGT).
7. The Pen Municipal Council shall strictly follow the EIA Notification, 2006.
8. The Pen Municipal Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.

9. The Pen Municipal Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. The Pen Municipal Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. The Pen Municipal Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of this Municipal Solid Waste Authorization.
12. The Municipal Council shall scrupulously comply with all the conditions stipulated in Proposed Direction dtd. 06/09/2024.
13. The Pen Municipal Council shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of this Municipal Solid Waste Authorization.
14. The Council shall submit Bank Guarantee of Rs. 25,000/- towards compliance of conditions of this Authorization issued under Solid Waste Management Rules, 2016.
15. Meanwhile, the Municipal Council shall regularly operate the installed machineries in above premises and maintain a record of their daily operations. The installed machineries includes: [a] Screening Machine - 1 unit, [b] Single Shaft Shredder - 1 unit, [c] Bailing Machine - 1 unit, [d] Plastic Crusher - 1 unit, [e] Organic Waste Composting Units - 2 units (one small-sized and one large-sized) and [f] Incinerator Machine - 1 unit The total Municipal Solid Waste generated is 16 tons per day, comprising of 6.5 tons /day of dry waste and 9.5 tons /day of wet waste. These wastes are collected using 10 Ghanta Gadi vehicles:



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24f41c9a
8582e8a0
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5b18b250
30231c5f
33958e4e

Signed by: Rutuja Vikrant Bhalerao
Sub Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
sroraigad2@mpcb.gov.in
2024-12-16 15:20:21 IST

Copy To:

- [1] Hon'ble District Collector, Alibag, Raigad - Being one of the implementing authority having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.
- [2] The Regional Officer (HQ), MPCB. [3] The Regional Officer (Raigad), MPCB

ANNEXURE -I

Terms and Conditions to Operate Municipal Solid Waste Processing / Waste Disposal Facilities and sanitary landfill site at following location by The Chief Officer, Pen Municipal Council as mention below:-

- 1 15.00 MT/Day of Solid Waste generated shall be processed and disposed as below:

Sr.No.	Operating Agency	Location of waste processing site	Municipal Waste	Method of Treatment
1	Municipal Council, Pen (M/s. Ratnaprabha Facility Services LLP)	Gat No. 156, At post Ambegaon Tal. Pen, Dist. Raigad	16.00 MT/ Day	1. Scientific Composing and Landfilling

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation/Council shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for Municipal Solid Waste collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation /Council.
12. Corporation/Council shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation/Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. The Corporation/Council shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

15. The Corporation/Council shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
16. Corporation/Council of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
17. Corporation/Council of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
18. Corporation/Council of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
19. Corporation/Council of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
20. Corporation/Council shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
21. The Municipal Council shall comply with all the directions / orders / judgements passed by Hon'ble Court / Hon'ble National Green Tribunal (NGT) from time to time including the orders passed / to be pass in O. A. No. 88/2024 - Hon'ble NGT,WZ.
22. The Municipal Council shall scrupulously comply with all the conditions stipulated in Proposed Direction dtd. 06/09/2024. Meanwhile, the Municipal Council shall regularly operate the installed machineries in above premises and maintain a record of their daily operations. The installed machineries includes: [a] Screening Machine - 1 unit, [b] Single Shaft Shredder - 1 unit, [c] Bailing Machine - 1 unit, [d] Plastic Crusher - 1 unit, [e] Organic Waste Composting Units - 2 units (one small-sized and one large-sized) and [f] Incinerator Machine - 1 unit The total Municipal Solid Waste generated is 16 tons per day, comprising of 6.5 tons /day of dry waste and 9.5 tons /day of wet waste. These wastes are collected using 10 Ghanta Gadi vehicles.
23. The Council shall submit Bank Guarantee of Rs. 25,000/- towards compliance of conditions of this Authorization issued under Solid Waste Management Rules, 2016.

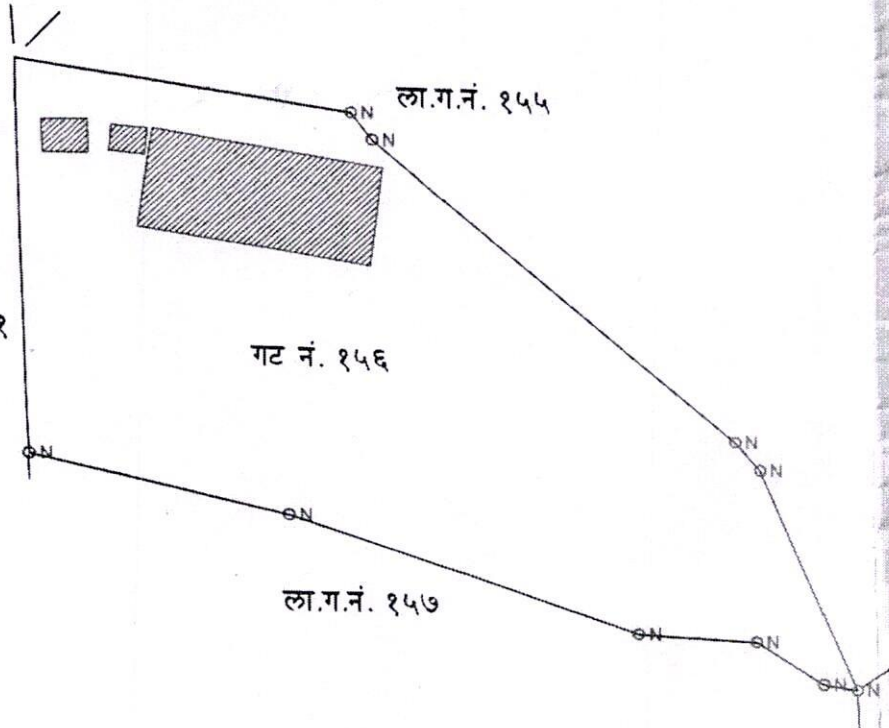
'क' प्रत

मोजणीचे कारण :- अर्जदार श्री. विनायक तातोबा बनसोडे रचना सहाय्यक, पेण नगरपरिषद, पेण
रा. पेण ता. पेण जि. रायगड यांनी दि. ०५/०८/२०२४ रोजी केलेल्या अतिअतितातडी हद्दकायम
मोजणी अर्जावरून मौजे - आंबेघर ता.पेण येथील गट नं. १५६ ची ई. टी. एस. मशिनच्या सहाय्याने
मोजणी करून अभिलेखाच्याआधारे तयार केलेला मोजणी नकाशा असे.

गट नं. १५६



ला.
ग.
नं.
१६१



परिमितीकरण केले

श्री. खानसी लिपीक
उप अधीक्षक भूमि अभिलेख
पेण, जि. रायगड

श्री. नयन आ. डाळे

श्री. नयन आ. डाळे
शिरस्तेदार
उप अधीक्षक भूमि अभिलेख
पेण, जि. रायगड

मौजे - आंबेघर

तालुका - पेण

जिल्हा - रायगड

अतिअतितातडी हद्दकायम मो.र.नं.
२७०/०५/०८/२०२४

◆ मोजणी समयी हजर ◆

श्री. विनायक तातोबा बनसोडे अर्जदार
रचना सहाय्यक, पेण नगरपरिषद, पेण
श्री. सिध्दार्थ अंबाजी पाटील लगतधारक
श्री. दयानंद शंकर गावंड पंच
स्वच्छता निरीक्षक, पेण न.प., पेण
श्री. कौस्तुभ महिंद्र कांबळे पंच
श्री. सागर दामोदर मोरे पंच
श्री. भरत रमेश सोलंकी पंच

◆ समजुतीच्या टिपा ◆

—	या प्रमाणे अभिलेखानुसार गट नंबर ची हद्द असे.
▨	या प्रमाणे जागेवरती बांधकाम असे.
ON	या प्रमाणे अर्जदार यांना अभिलेखानुसार हद्दीच्या खुणा दाखविल्या असत.

एकूण १ ते ३ टिपा असत.



प्रमाण १ : १०००

मोजणी करणार : श्री. नयन आ. डाळे
(भूकरमापक)

मोजणी दिनांक : ३०/०८/२०२४

36

'K' SHEET

VILLAGE : AMBEGHAR

TALUKA : PEN

DISTRICT : RAIGAD


MOST URGENT BOUNDRY FIXING M.R.NO.270

05/08/2024

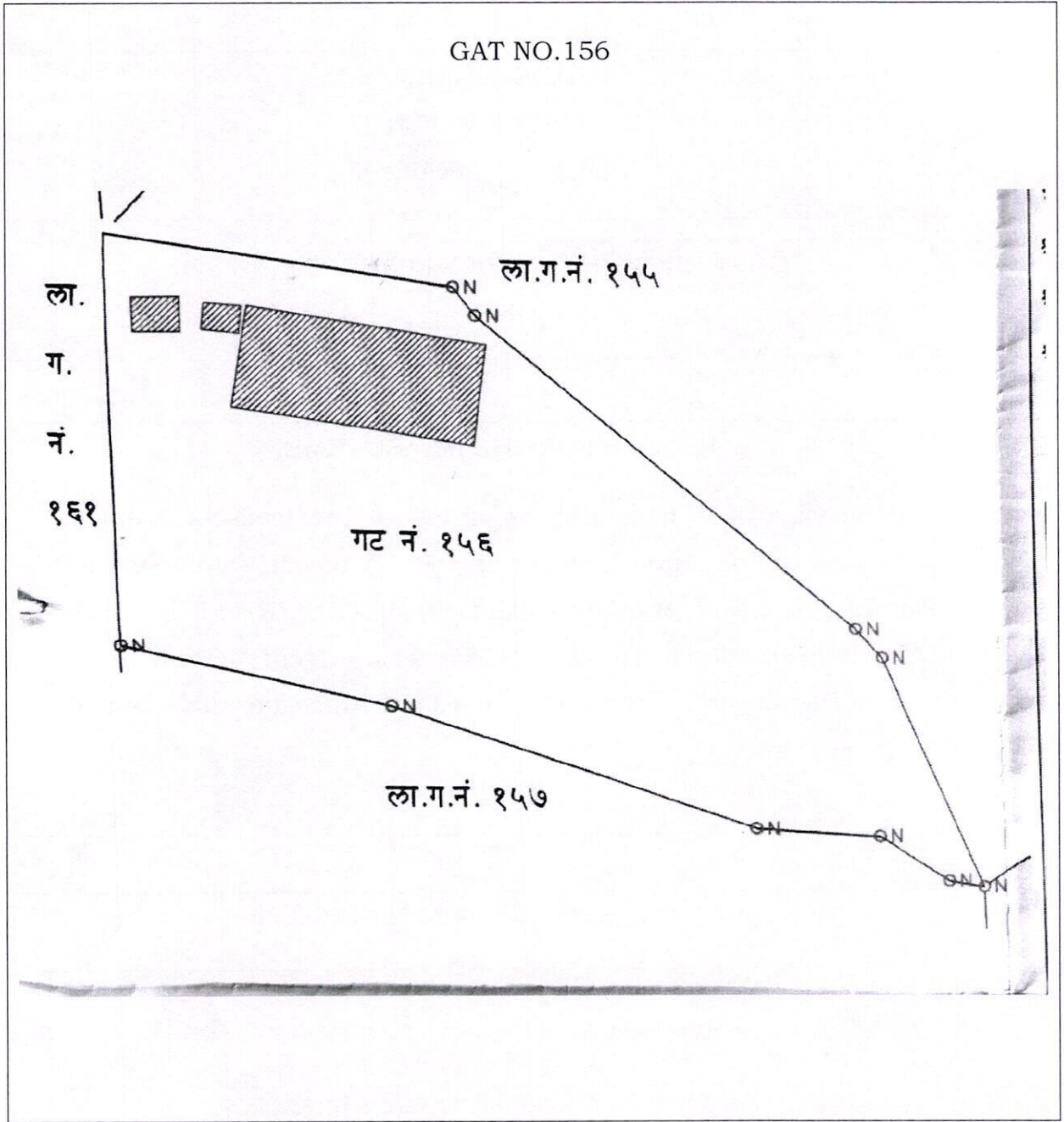
REASON FOR THE MEASUREMENT

The measurement has been prepared on the basis of the record pursuant to the Application of the Mr. Vinayak Tatoba Bansode, Planning Assistant, Pen Municipal Council, Pune, R/o: Pen, Tal. Pen, Dist. Raigad dated 05.08.2024 for most urgent determining the boundaries at land Gat No.156, at village Ambeghar, Tal. Pen, with E.T.S. Machine

NOTES OF UNDERSTANDING

_____	As per this, boundaries of the Gat number as per survey record.
	As per this, the construction is at site.
ON	As per this, the new earmarks as per the Survey record have been shown to the Applicant

Total 1 to 3 Notes



NORTH
RATIO 1: 1000
Sd-
(Nayan A. Kale)
Surveyor
Date of Measurement : 30.08.2024

38

<p>Scrutinized by</p> <p>Sd/- Incharge Scrutiny Clerk Deputy Superintendent of Land Records, Pen, Dist. Raigad.</p>	<p>Checked by</p> <p>Sd/- Shirastedar Deputy Superintendent of Land Records, Pen, Dist. Raigad.</p>
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Annexure - C

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